

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4367
ANSWERED ON:20.02.2014
OPPOSITION OF LAND ACQUISITION
Patle Kamla Devi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether incidents of opposition by farmers for land acquisition are on the rise in the country including Chhattisgarh;
- (b) if so, the details thereof, State/UT-wise and the reaction of the Government thereto;
- (c) the reasons for opposition by farmers for land acquisition especially for industries;and
- (d) the steps taken/being taken by the Government to resolve such issues?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a) to (d) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. Further, the Central Government has enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 which came into force with effect from 01.01.2014. The provisions of new Act inter alia take care fair compensation to the land losers and adequate rehabilitation and resettlement to the affected families.